## GOVERNMENT OF INDIA YOUTH AFFAIRS AND SPORTS LOK SABHA

UNSTARRED QUESTION NO:322 ANSWERED ON:02.08.2011 SPORTS LAW Ahir Shri Hansraj Gangaram;Mahajan Smt. Sumitra;Reddy Shri Magunta Srinivasulu

## Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether the Government has decided to introduce a Bill on National Sports development to promote healthy sports in the country;
- (b) if so, whether the Government has received suggestions/views from the stakeholders, other sports entities and members of the wider public;
- (c) if so, the details thereof;
- (d) whether some National Sports Federations (NSFs) have opposed the said Bill as proposed by the Government;
- (e) if so, the details of the main issues that are being opposed by the NSFs; and
- (f) the time by which the said Bill is likely to be passed and enacted into law and the extent to which it would enable the development of sports and to prevent dope incidents in the country?

## Answer

## THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN)

- (a): Yes, Madam. With a view to enforcing principles of good governance and transparency in the administration of sports at the national level, the Ministry of Youth Affairs & Sports has proposed to introduce a draft National Sports (Development) Bill in the current session of the Parliament.
- (b) A preliminary exposure draft of the proposed bill was placed in public domain on 22-02-2011 seeking comments and suggestions. A large number of responses were received on this draft Bill.
- (c) & (d) While a large number of respondents have welcomed the proposed National Sports (Development) Bill, the Indian Olympic Association and some National Sports Federations have opposed it inter-alia indicating that the Central Government is not competent to enact law on Sports which is a state subject and the autonomy of sports bodies enshrined in the International Olympic Committee charter gets violated by age and tenure restrictions imposed by the Government.
- (e) & (f): It is proposed to introduce the Bill in the current Session of the Parliament. As regards prevention of dope incidents, the National Anti Doping Agency (NADA) has been set up by the Government, which has brought out the Anti-Doping Rules and constituted disciplinary panel and appellate authority to deal with such incidents. NADA also educates the athletes, coaches, etc. on the harmful effects of doping.